



2026:AHC:44279

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7900 of 2026

Mahesh Kumar

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dheeraj Kumar Yadav, Dinesh Kumar
Counsel for Respondent(s)	:	C.S.C., Pradeep Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the State-respondents and perused the record.

2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondents to notice and keeping this petition pending before this Court. However, in case the private parties feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2- Tehsildar (Judicial), Tehsil Sadar, District Mirzapur, to decide the Case No.T202216530120991 of 2022 (Someshwar Vs. Dinesh Yadav), under Section 34/35 of U.P. Revenue Code, 2006 expeditiously.

4. The matter is pending before the respondent No.2 since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.

5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2- Tehsildar (Judicial), Tehsil Sadar, District Mirzapur to decide the aforesaid case ***strictly in accordance with law most***

expeditiously and preferably within a period of three months
from the date of production of certified copy before the
respondent No.2 but without granting unnecessary adjournment
unless there is no legal impediment.

February 25, 2026

Vibha Singh

(Prakash Padia,J.)